

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Contempt Case (AT) No. 20 of 2019**  
**IN**  
**Company Appeal (AT) (Insolvency) No. 338 of 2018**

**IN THE MATTER OF:**

**Maheshwari Industries & Anr.**

**...Appellants**

**Versus**

**Mr. R. K. Jain**

**...Respondent**

**Present:**

**For Appellant :**

**Mr. Shriman Kumar, Mr. Avi Tandon, Mr. Anish  
Agarwal and Mr. Ishkaran Kumar, Advocates**

**O R D E R**

**04.09.2019** Mr. Shriman Kumar, learned counsel appearing on behalf of the Appellant submits that after issuance of notice to the Respondent, they have made payments and thereby purged the contempt, Appellant does not want to pursue the appeal.

For the said reason, we are not initiating the contempt proceedings. The contempt case is disposed of.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

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